165 Messages from R S SRAVANA 23, 1896 (SAKA) Messages from R.S. 166

DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI) I beg to lay on the

Table—

of Procedure and Conduct of

- (1) A copy of the Central Silk Board (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No GSR 738 in Gazette of India dated the 13th July, 1974, under sub-section (3) of section 13 of the Central Silk Board Act, 1948 [Placed in Library See No LT 8186/74]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act 1956
 - (i) Review by the Government on the working of the National Small Industries Corporation Limited New Delhi for the year 1972-73
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon

[Placed in Library See No LT-8187/74]

MESSAGES FROM RAJYA SABHA

SECRETARY GENERAI Sir I nave to report the following messages received from the Secretary-General of Ratya Sabha —

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th August, 1874 agreed without any amendment to the Coal Mines (Conservation and Development) Bill, 1874 which was passed by the Lok Sabha at its sitting held on the 22nd July, 1974"

(ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha it its eiting he don the 15th August, 1974, agreed without any amendment to the Maor Port Trubts (Amendment) Bill 1974, which was passed by the Lok Sabha at its sitting held on the 8th August 1974'

12 03 hrs

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE
REPORTED FIRING BY POLICE ON YOUTH
CONGRESS WORKERS AT BULSAR STATION
IN GUJARAT

MR SPEAKER Shri Madhu Dandayate

SHRI VAYALAR RAVI ('hırayin-kıl) On a point o' order

MR SPEAKER It is not the practice to raise a point of order during discussion of Call-Attention motion

SHRI VAYALAR RAVI In this House there is a precedent when caling attention notice was even withdrawn My submission is that this is a very serious matter

MR SPEAKER I will not allow such precedents to be set.

MR. SPEAKER I will not allow such precedents to be set. In between the business of the House, you suddenly get up and say "point of order" Not at all.

A member who speaks from the gangway is not speaking at all. A member who speaks without being called is not considered as speaking I call Mr Dandavate

PROF MADHU DANDAVATE (Raiapor) Sir, I call the attention of the Minister of Home Affairs to the

Firing on Youth Congress Workers at Bulsar (C. A.)

following matter of urgent public importance and I request that he may make a statement thereon:

"The reported firing by police on Youth Congress workers at Bulsar station in Gujarat resulting in the death of one and injury to eight workers."

THE MINISTER OF HOME AF-FAIRS (SHRI UMA SHANKAR DIK-SHIT): Sir, according to preliminary reports received by the Government a party returning to Bombay by train after participating in the youth rally at Delhi arrived at Bulsar railway station in Gujarat at 11.28 A.M. on August 12, 1974. Soon after the train halted, there was a clash between a section of the passengers seeking refreshments and some hawkers and their associates on the railway platform in the course of which some stalls were reported to have been looted. Stones and soda water bottles were freely exchanged. The Sub-Inspector of Railway Police rushed to the platform with the police party to control the situation. When persuasive efforts and a lathi charge to disperse the riotous mob proved ineffective, the police resorted to firing 9 rounds were fired. One person by name Gajaman Saratre, aged about 30 years, died of bullet injuries and another person ov name, Ram Chander Gallu Jaday, aged 35 years received a bullet injury on his chin. He is reported to be making satisfactory progress. 119 other persons including 14 policemen, received injuries and the passengers were allowed to resume their journey after necessary medical aid. Meanwhile, other local officers also came to the station with police reinforcement and controlled situation.

The train was detained under the orders of the District Magistrate for rendering medical aid to the injured and conducting inquiries. The train left Bulsar railway station at 3.10 P.M. escorted by contingent of State police

and reached Bombay without any further incident. Bulsar railway police have registered a case under sections 147/148/149/395/332/337 and 427 IPC for rioting, mischief and looting and investigation is in progress. A magisterial inquiry into the firing has been ordered by the District Magistrate Bulsar.

It has been brought to Government's notice that there had been other incidents involving commission of offences at a few other railway stations. Government intend to consult the concerned State Governments, whether they would agree to entrust the investigation of these criminal cases to a common agency which, in the circumstances of these cases, can only be the C.B.I.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Where is the statement' We have not got a copy.

MR. SPEAKER: Perhaps it is coming. The notice was given only yesterday. Do not try to bring in these matters.

PROF. MADHU DANDAVATE: am surprised and rather shocked that even on such a serious episode the statement that is placed before the House by the hon. Minister is such a Cursory statement that it does not give adequate information and even the information that has been furnished to the newspaper representatives and correspondents by the railway authorities by the Collector of Bulsar and by the Deputy Inspector General Police, even that authentic information which has been released by the authorities authentically through the newspapers, even that....

SHRI VAYALAR RAVI: So, agree that it is authentic?

PROF. MADHU DANDAVATE: have also contacted our friends fro Bulsar.

SHRI PILOO MODY (Godbra): Why is Shri Ravi feeling so guilty about it?

SHRI VAYALAR RAVI: You are having double standards. That is my point. This House is being made use or for maligning....(Interruptions);

PROF. MADHU DANDAVATE: I have got the authentic statement that has been made by the Western Railway authorities the Collector of Bulsar and the Deputy Inspector-General of Police. I am raising this issue because I want to know whether those statements are correct.

At the very outset, I want to point out to the hon. Minister that there are three major issues involved in this episode, namely, the behaviour of the police the trigger-happy police, the rowdy behaviour of the Youth Congress workers on their way back from the rally....

SHRI A. K. M. ISHAQUE (Basirbat) Sir, I rise on a point of order.

MR. SPEAKER: No point of order is allowed during the discussion on Calling Attention Motion.

If any points have been raised, the Minister will reply to them.

SHRI A. K. M. ISHAQUE: The hon. Member can only ask questions during the Calling Attention.

MR. SPEAKER: Please sit down. It is an accepted practice, and I have never allowed at any time any point of order being raised during the Calling Attention Notice. Why do you get up every time?

SHRI ATAL BIHARI VAJPAYEE (Gwallor): They are betraying their guilty conscience.

SHRI K. LAKKAPPA (Tumkur): Shri Madhu Limaye has raised points of orders several times.... (Interruptions)

SHRI A. K. M. ISHAQUE: Sir, you have given a ruling that no point of order can be raised during the Question Hour. A calling Attention is raised in terms of rule 197. The rule is very clear. The Member can only ask questions. Now the hon. Member is not asking questions. He is making a statement....(Interruptions).

MR. SPEAKER: I am not allowing any point of order.

I have allowed him to speak. You know the Business Advisory Committee decided that the person who comes first in the Call Attention list will take 5 to 7 minutes and, in that, he will confine himself to the relevant points for questions. He may frame a brief preface to the question. But he will not go beyond that question. This is the practice that we follow.

SHRI A. K. M. ISHAQUE: Kindly have a look at the relevant provision...

MR. SPEAKER: I have not allowed any point of order. I am there to judge. If anything comes which is not within the scope of the Call Attention, I will stop him. But I will not allow you to raise any point of order.

SHRI A. K. M. ISHAQUE: Sir it is your pleasure to either to allow it or not to allow it... (Interruptions). . .

MR. SPEAKER: I am not prepared to listen to you. Have you had at any time the company of Mr. Jyotirmoy Bosu? Kindly avoid him. Don't catch infection from him.

SHRI JYOTIRMOY BOSU: One favour, Sir. If you only recommend Mr. Ishaque for Deputy Ministership, the House will be quiet. (Interruptions).

SHRI VAYALAR RAVI: The other day, you deleted certain words from the record....(Interruptions).

Bulsar (C.A.)

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PROF. MADHU DANDAVATE: Sir in deference to your wishes, I will modify my, statement. The disciplined and nice behaviour of the Youth Congress workers while coming back from the rally to Bombay....(Interruptions).

SHRI A. K. M. ISHAQUE: Sir, my only submission is that you may kindly have a look at the relevant provision. I will read out to you....(Interruptions).

MR. SPEAKER: I am not allowing. May I request both of you, Mr. Ishaque and Mr. Lakkappa to please sit down? Will you kindly listen to the Speaker also?

SHRI K. LAKKAPPA: I always respect you.

MR. SPEAKER: Except that you sometimes don't obey me.

Mr. Dandavate, you please try to put your question in a non-controversial manner.

PROF. MADHU DANDAVATE: I will abide by the procedure you have prescribed.

The third aspect about which I would like to ask a question is regarding the discriminatory attitude of the railway authorities on the question of giving concession to the youth when they are travelling by railways. (Interruptions).

SHRI P. VENKATASUBBAIAH (Nandyal): I want to seek a clarification. Please hear me for a minute.

MR. SPEAKER: You are a very mature person. It is understandable about those other members who are vigorous young firebrands.

SHRI RAJA KULKARNI (Bombay—North-East): The hon. Member must confine himself only to the incident.. (Interruptions).

PROF. MADHU DANDAVATE: Almost all the newspapers have reported

this. About 2,000 members of the Youth Congress were travelling from Bombay to Delhi... (Interruptions). It has been reported extensively in all the newspapers that they were travelling without any payment and in addition a daily allowance of Rs. 20 was paid to them... (Interruptions). On the contrary when the Antar Bhartiya Camp organised by a socialist youth organisation, R.S.D., Rashtriya Sewa Dal was held-and it was held for National integration-and when railway concession was demanded, it was said that no non-student youth could be given railway concession. I have the letter of the Railway Minister in my possession. But now these youths of the Congress were given the concession. (Interruptions).

He has read out a written statement and from that statement it appears that the entire trouble started only on the journey back. But most of the newspaper correspondents and even the railway authorities have said that, the representatives and youth when workers were going to Delhi, many railway stalls were closed because they had apprehended danger and because those railway stalls were closed during their journey from Bombay to Delhi, many youth workers threatened that on their way back from Delhi they would take the revenge (Interruptions).

MR. SPEAKER: I will have to revise the rule about seating of members. All of you sitting in different seats have assembled together in this turbulent sector.

PROF. MADHU DANDAVATE: I want to know from the Home Minister....

SHRI A. K. M. ISHAQUE: Let him put the question.

PROF. MADHU DANDAVATE: I want to know from the Home Minister whether it is true that the Deputy

Firing on Youth SRAVANA 23, 1896 (SAKA) Firing on Youth **¥73** Congress Workers at Bulsar (C. A.)

Inspector-General of Police, Gujarat Shri P. G. Newani, has told newsmen at Ahmedabad that it is not only an isolated incident at Bulsar....

(Intermaptions)

... and a few towns in Gujarat. He has specifically informed the Press that they have indulged in rioting stone-throwing, soda-water throwing....(Interruptions) at Kota, Ratlam, Godhra Baroda, Surat etc. I would like to know whether in the afternoon an official of the BPCC office in Bombay was given full information on the phone and whether the President of the B.P.C.C. confirmed this.

My question is whether it is trueit is reported in the Press-that 600 Congressmen have been taken for interrogation and to investigate all the details. Is it correct?

Lastly newspapers have said

SHRI K. LAKKAPPA: I rise on a point of order.

MR. SPEAKER: The other when the name of Shri Vajpayee's Party was mentioned, it was said that the matter was sub judice and I ruled that the name of their party will not be mentioned. Now, when there is an inquiry and when the investigation is going on you are mentioning the names of other parties.

SHRI ATAL BIHARI VAJPAYEE: How can the names be avoided?

SHRI VAYALAR RAVI: The names should be deleted.

श्री घटल बिहारी वाजपेयी : युथ कांग्रेस के बारे में सवाल है। उसका नाम लिए वगेर कैंसे सवाल किया जा सकता है।

MR. SPEAKER: You are not confining to the matter of the calling-attention you are going much beyond that.

SHRI PILOO MODY: In the name of national integration you have youth rallies of goondas.

PROF. MADHU DANDAVATE: would like to know from the Home Minister certain facts. The Collector of Bulsar had made a categorical statement and the press reports say that it was officially learnt that a search of haul of large quantity of foreign-made hard liquor, a huge quantity of high quality rice which is subject to restriction of inter-State movement and a large number of contraceptives.... (Interruptions)

Bulsar (C. A.)

I will finish within a minute.

As a nationalist, I would like to ask a question about the last aspect of this episode. It is reported in the entire press that these volunteers who were beaten have announced and declared that as they were subjected to atrocities and firing by the Police of Gujarat when they go back to Bombay, they will take revenge on the Gujaratis in Bombay. I would like to know whether this is correct... (Interruptions)

As an Indian I am more concerned about it.

SHRI VAYALAR RAVI: They are playing to the gallery.

SHRI UMA SHANKAR DIKSHIT: He has asked five or six questions. I am answering them one by one.

Firstly, he referred to newspaper reports. Different versions have appeaerd on various newspapers. I have made by statement and I have got information on which I rely which has been received from the Government of Gujarat and also through Government's intelligence agencies. Newspaper reports, whatever appear in the newspapers, are not necessarily either correct or incorrect. He also said about this that in these trains youths were allowed to travel without payment. That is incorrect. tions). He cannot contradict like this. The facts are there. I have received authentic information from the Railway Board.

Firing on Youth Congress Workers at Bulsar (C. A.)

की जलेदार मिश्रः प्राप **

SHRI UMA SHANKAR DIKSHIT: It is totally unparliamentary and he should withdraw that word.

श्री जानेश्वर मिश्रः द्याप सरासर**)

में ने मांग की है कि मंत्री जी ने जो बयान दिया है वह सच नहीं है, इस पर एक संसदीय कमेटी बंठाई जाय।

MR. SPEAKER: It is absolutely unparliamentary. It will not come on record.

SHRI UMA SHANKAR DIKSHIT: I have received authentic information. Let them not interrupt. Let them listen to me.

क्याजशब है यूनो नहीं. ना समझ मे कैसे भाएगा?

श्री जनेण्वर मिश्रः भ्राप जो कुछ भी कहेगें उसे सूनने के लिये हम यहां नहीं श्राये हैं। मैं श्राप को गलत साबित करुंगा इसी हाउस में।

SHRI UMA SHANKAR DIKSHIT: In regard to the first Youth Special. numbers of passengers were 988 and the fare collected was Rs. 78779. That is for both the journeys, that is, from Bombay to Delhi and back. In regard to the second Special, the number of passengers were 822 and fare collected Rs. 71,860.80. What they are saying has been based only on their imagination and not on facts. Then, the second allegation which he has made, on which he also framed his question-is this. He said that many stalls were closed on the journey from Bombay to Delhi. (Interruptions). That is not correct. I shall prove it. You are relying just on newspaper report.

Now, Sir, what happened was that on the onward journey from Bombay to Delhi stalls were open and at two or three places, there was some exchange, of words and so on. complained that the quantity of food supplied was not adequate and quality was not proper. The number was very large. Therefore, on that day, disputes had happened at two or three places and on the return journey stalls were kept closed because news is believed to have been conveyed by the stallholders and hawkers that these boys who were coming would not pay properly and so on. (Interruptions). So some stalls were closed. Whatever it is, I am telling you the facts hitherto known. What is there to laugh at? If their sons and daughters are found in the same position, what will they do? Who is creating this atmosphere? You ask your leader Shri Jayaprakash Narayan, (Interruptions).

Firing on Youth

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MR. SPEAKER: Order, please.

SHRI SHYAMNANDAN MISHR'A (Begusarai): Sir I rise on a point of order.

MR. SPEAKER: I never allowed any points of order on either side.

SHRI SHYAMNANDAN MISHRA: The hon. Minister referred to Shri Jayaprakash Narayan in this context. Can he refer to him?

MR. SPEAKER: I am not allowing any point of order.

SHRI SHYAMNANDAN MISHRA: Why did you allow him to refer to Shri Jayaprakash Narayan?

SHRI UMA SHANKAR DIKSHIT: The news is spread not only in Bihar but to other places also to carry on illegal activities for payment of taxes.

SHRI SHYAMNANDAN MISHRA: You are allowing the hon. Minister to refer to a distinguished person like Shri Jayaprakash Narayan in such 3 derisive fashion. (Interruptions).

MR. SPEAKER: Order, please.

बी घटल बिहारी वाजपेयी: प्रध्यक्ष महोदय इक्षर से जब बोल रहे ये तो प्राप यूव कांग्रेस का नाम भी लेने से रोक रहे ये, वह रैली कांग्रेस ने धार्गेनाइब की थी और प्राप हम को रोक रहे ये कि यूव कांगेस का नाम न लों और गृह मंत्री जयप्रकाश नारायण का नाम ले रहे हैं। (व्यवधान)....

भी जमां शंकर दीक्षित: विरोधी दलों की तरफ से जो संधर्य मिनितयां हैं उन के जो युवक हैं उन की कहा गया है कि वे विधायकों से अदर्दस्ती इस्तीफा ले, शासन को ठप करें (व्यवधान)....

MR. SPEAKER: I do not think he said anything disparaging about Shri Jayaprakash Narayan. If he had said anything disparaging about Shri Jayaprakash Narayan, I shall see the record.

SHRI UMA SHANKAR DIKSHIT: Sir, so far as the question asked is concerned, that I should deny or confirm whether 600 Congressmen were taken for interrogation, well, he cannot say they were all Congressmen. It was a rally of the youth. It was organised by the Youth Congress. It was a rally of the youths from all over the country. Therefore, nobody has claimed all the people, whatever their number, who attended were necessarily Congressmen. (Interruptions)....

We have information that there was some infiltration of persons who insisted on entering, some of whom had not paid the necessary amount but they were allowed. I do not want to give more details until it is confirmed, but there is a report that there was infiltration of persons. (Interruptions).

The next question that the hon. Member has asked is whether there were liquor bottles. There were bottles but no liquor. (Interruptions).

It is a common practice that passengers carry drinking water in these battles. They were empty bottles and nobody found any liquor anywhere.

It has been said that some vendors were beaten at Bulsar. What happened was that the report sent earlier had excited the hawkers and some of the hawkers had come prepared expecting that there would be trouble. As soon as these boys went out, a section of them really wanted some refreshments, so very soon a clash took place and then it went on increasing because the number increased on both sides. Then the police was compelled to use lathicharge and resort to firing.

PROF. MADHU DANDAVATE: You said all the bottles were empty. Similarly, were the contraceptives also empty?

प्रथ्यक्ष महोदय: जिम चीज का किसी का पना नहीं है कि होती क्या है, उस के बारे में क्यों झगडते हैं? आप तो सभी पानी पीने वाल है।

SHRI JYOTIRMOY BOSU (Diamond Harbour): This is an incident which, unfortunately highlights something which should be a warning to all of us. On the one hand we find a trigger-happy police and on the other hand misled, frustrated youth forces led by fascist forces. It has happened in many countries where fascism had come.

This is the second youth special carrying to my positive information—it is not based on newspaper reports—1500 passengers. I will analyse because I must respect his age. I do not want to offend him. It so happened in the last Session he had to apoligise three times in the House telling things which were far from truth. He has said that the number of youths in the youth special was

Firing on Youth

800. A normal passenger train carries 17 to 20 bogies including first class and three-tier bogies. Therefore, there are two things which we statement. can derive from his Either the train was carrying 800 youths and other freight at concession rate or 700 passengers were travelling without ticket. The railways had given more bogies than the usual number. So, we want a clear and categorical reply from the Railway Minister as to how many specia trains had been given for coming to Delhi and for returning from Delhi. Further, how much fare has been collected and under what tariff rate? (Interruptions)

थी मचु लिमये (वां हा) : प्रध्यक्ष महो स्य मरा व्यवस्था का प्रान है थे। पर राव 20 दफा खडे हये है और भ्राप उन को बादागत कर रहे है। जब हम किसी व्यवस्था के प्रशन पर खडे होते है तो श्राप रूपने नरी है?

MR. SPEAKER: I will deal with him provided you also do not do the same

SHRI JYOTIRMOY BOSU: Sir. J have got confirmation-i do not speak on the basis of newspaper reports. My friends know from their heart of heart that these people took to looting, vandalism and took an aggressive role demanding free supply of food and beverages and many of them were drunk. I am not happy to say all this. Mr. Dikshit har correctly confessed that only empty botiles were found What is the outcome? Bottles full of whisky were there.

भी घटस बिहारी वाजपेयी : वोतलें खाली थीं, इस का मनजा है कि जोतलें खाली की गर्ड थीं।

भी भागवत का शासाब (मामलपूर) वे पानी की कोतमें चीं।

ध्यभा महोदय : श्राप तो सब इछ जानते हैं, बोतलें कई तरह से खाली होती है। व जिसके वबज में हैं। उसने मालम होता है।

SHRI JYOTIRMOY BOSU: Let us analyse the figures that have been given by various reliable sources, that 55 persons were injured in Bulsar alone. What are the figures? They are: Youth Congress: 5; RPF. 5; CRP: 5; and public and vendors. 40. Now, you should understand that those who take to aggression always suffer less injuries. That is the reason why I demand full compensation to all the vendors who have suffered.

MR. SPEAKER. Let him ask his question now.

SHRI JYOTIRMOY BOSU: They did the same thing in Ratlam, Godhra, Baroda, Surat, Katol and Dahod. A few days ago, Congress youth see tions looted stalls at Khopali on their return trip from Poona after attending the Prime Minister's meeting During their onward journey to Delhi, they did the same thing in a nuner way at Bulsar. About the search found, I do not want to elaborate besides smuggled rice and foreign brand liquor, they also carried things to meet the needs of their biological requirements. I do not want to go further into that .. (Interruptions) We are all for biological necessities I do not dispute it

SHRI A. K. M. ISHAQUE: They did not copy him

SHRI JYOTIRMOY BOSU: Exactly so when I go to a party rally. I do not carry the kit with me....

MR. SPEAKER: Let him ask his question.

SHR! JYOTKMOY BOSU: How oan I sak, Sir, when I am faced with so many interruptions?

In Surat also, they looted shops just outside the railway station,

18 I Firing on Youth SRAVANA 23, 1896 (SAKA) Firing on Youth Congress Workers at Bulsar (C.A.) Bulsar (C.A.) Bulsar (C.A.)

Only the other day, in Punjab, at Rayya on the G.T. Road, they demanded food from a stall and the stall-keeper had no food to give, and the man was stabbed to death in the prescance of so many people....

MR. SPEAKER: The call-attention is about one particular matter, but he is raising other matters. Let him not bring m other matters.

SHRI JYOTIRMOY BOSU: The Prime Minister has urged....

AN HON. MEMBER. Why is he bringing in the name of the Prime Minister every time? (Interrputions).

श्रम्पक्ष महोवय : नाग लेना कोर्ट यनग्ट नहं है।

SHRI ATAL BIHARI VAJPAYEE
He has accused Shri Jaya Prakash
Narayan of creating a climate of
violence.

MR. SPEAKEP. I do not think he said anything about h m I do not think so

SHRI UMA SHANKAR DIKSHIT.

On a point of order Why is he bringing in other matters which have nothing to do with this Cali Attention?

SHRI JYOTIRMOY BOSU: All right, Sir. I am sorry I shall now go back to Bulsar again

The Prime Minister has urged the youth to help in solving the problems....

SHRI K. LAKKAPPA: The callattention relates to the reported firing by police on Youth Congress workers at Bulsar station in Gujarat....

MR. SPEAKER: I have not called him. Let him not interrupt now.

SHRI JYOTIRMOY BOSU. I have been interrupted all the time. I would request them and I would beg of them not to interrupt

They must tell us one thing. When the Prime Minister has urged the youth to help in solving the problems and fighting right reaction to pave the path of socialism, is this the method, to loot poor vendors and roadside tea-stalls? The youth cult served the cause of the ruling cotorie in West Bengal, they have played have with police help and mushroom leaders have come up (Interruptions)

SHRI K LAKKAPPA Under the guise of a call stic ston, notion, do you allow all sorts of things to be said (Interruptions)

MR SPEAKER. Please sit down

SHRI JYOTIRMOY BOSU 1 thought Mr Lakkappa and I were almost of the same age. But he has certainly climed down into the yout! ladder by hiding his horas (Inter-

runtions)

MR SPEAKER. He has also climbed down to your level now

SHRI K LAKKAPPA He is going beyond the rules of procedure

SHRI JYOTIRMOY BOSU: Mr Lakkappa started as a PSP mun, then he sat on the fence and now he is in the Congress. (Interruptions).

I am only saying that while the genuing needs of students are being met by lathis and bullets, as you have seen in Bihar, in Gujarat and m Assam. (Interruptions)

MR SPEAKER Ask your question

SHRI JYOTIRMOY BOSU: I want to ask this question. Will Shri Dikshit kindly tell us what is the growth rate of the Nehru Brigade, the Indira Brigade and also the Land

Army commanded by Generals and Brigadiers. What is the object? Are you trying to have a Black Shirts movement in the country on fascist lines?

It is also known that they have spent a crore of rupees. We want to know where did the money come from because the taxpayers have a right to know. I only say this: beware, fascism is coming and the misled and frustrated youth will be used as a tool. Let us get replies to these questions.

SHRI UMA SHANKAR DIKSHIT: The hon. Member Shri Jyotirmoy Bosu, has made a large number of allegations without indicating the slightest relevance to the question at issue. This will bear repetition of what I said earlier. The question is: the reported firing by police on Youth Congress workers at Bulser station in Gujarat resulting in the death of one and injury to eight workers. Now in the long speech that he has inflicted on us, he has not said a word about this; he has said about what happened in Gaya, what happened in Maharashtra and elsewhere all over the places, in Punjab, Bengal and so on. How is all this relevant?

The only question he has asked is about the Nehru Brigade and Indira Brigade. That is more irrelevant than the other questions. I do not wish to answer such allegations.

MR. SPEAKER: Shri Limaye.

SHRI JYOTIRMOY BOSU: I asked definite questions about how many special trains came to Delhi, how many returned from Delhi, how many concessions were given, what was the tariff. Where is the answer to all these? (Interruptions).

श्री झटल बिहारी वाजयेयी: घड्यक्ष जी, यह कौन तय करेंगा कि रेलिवेस्ट है या नहीं? MR. SPEAKER: The question was about Bulsar. About that, he has replied.

SHRI SHYAMNANDAN MISHRA: There are new questions.

MR. SPEAKER: They do not come in.

SHRI ATAL BIHARI VAJPAYEE: Whether a question is relevant or irrelevant, it is for the Chair to decide, not the hon. Home Minister.

MR. SPEAKER: About Bulsar he has given the information.

He says the other questions contain other matters.

He is responsible to reply so far as his Ministry is concerned. As Minister of Home Affairs, he has given information. If he has got information, I do not come in; he can give the information he likes.

13 hrs.

SHRI ATAL BIHARI VA. IPAYEE: In that case the Railway Minister should have been asked to be present in the House.

SHRI SHYAMNANDAN MISHRA: It is for you to consider whether, when a Member puts some questions and they had been permitted by the Chair, those questions could be shrugged off contemptuously or, may I say, arrogantly by the Minister? The point is that when we put any question the hon. Minister who comes to reply here should equip himself with all the facts....(Interruptions).

MR. SPEAKER: He can give information so far as firing at Bulsar station was concerned. I am not allowing any further interruptions or any more points of order on this, from this side or that side. Shri Limaye may now ask his question. So far as the questions relating to his department are concerned, information can be asked from the Home Minister; in respect of other Ministers, you can give notice and get information from them. You can address a ques-

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tion to the Ministry concerned if you want any other information.

SHRI UMA SHANKAR DIKSHIT: The hon. Member, Mr. Bosu, did not put this question. After I had replied and sat down, he stood up again and asked some questions. Our friends forget this. If you want to know from which parts of the country people came by trains, how many trains were run, etc. I have no information. You can put a separate question to the Railway Minister or to me; I can give that information.

MR. SPEAKER: So much information which was asked for in this motion about firing in Bulsar he has given. For anything beyond that, you can address a separate question. I cannot ask him to give information of which to had no notice and about which he is not prepared.

SHRI JYOTIRMOY BOSU: Kindly ask him to collect the information and send it to the members later.

MR. SPEAKER: I have already said that if anything, beyond that is required, hon. Members should send specific questions. Shri Limaye.

श्चे मबू लि: वे: 9 धगस्त र्फः रैलो के बारे में इन लोगो का यह दावा रहा है कि उस में बहुत ज्यादा भीढ थो। कुछ लोगों ने यह भी कहा है कि उस में तीन लाज लोग भाय थे.....

भी के ० पी > ड ज्लोक्टरणन (बडागरा): फाइव लैक्स

भी १ व्या चमा पाँडे (खेलालाबाद): पांच लाखा।

भां मन् लिन ने : बहुत प्रच्छा पांच लाख । दीक्षित जी ने कहा है कि यह सब कांग्रेशे नहीं में इन में कुछ गुंडे भो चूते थे। मेरा पहना प्रश्न यह है कि स्या इन पांच लाख लोगें में से चार लाख नक्ते हजार गुंडे, सम जद्रोहो, स्मगलर आदि लोग में ? मैं दीक्षित जी के प्रश्न के साम्रोर पर पूछ रहा है ... श्री कृष्ण चन्द्र पांडे: मैरा व्याइंट्यान स्राडंर है।

श्री सबू लिनये. भ्रापने पांच लाख कहा भीर मैंने मान लिया दीक्षितजी के प्रम्न के भाधार पर मैं प्रश्न पूछ रहा हूं भगर ये सब कांग्रेसी नहीं थे (इंटर शंन)

श्रध्यक्ष महोदय: कही श्राप लोगों के दिस्तगर्में यह तो नहीं श्रा गया है कि यह पालिय मेंट नहीं हैं।

श्री मधु लिमये : दीश्रित जी ने दो बाते अपने वक्तब्य में स्वीकार की हैं। एक तो उन्होंने यह कहा है कि सब कांग्रेसी नहीं थे और इनिफ नट्रेटर भी आ गए भें। मैं पूछ रहा हूं कि क्या चार लाख नक्वें हजार उन में गुड़े, समाजद्रोही, स्मगलर, आदि इनिफ लट्टेट कर गए थें?

इसी के साय जुड़ा हुमा दूसरा सवाल है। इनकी बड़ी सिंदिन्छा है लेकिन उसके बावजूद, इनर्फ: निगरानी के बावजूद भी क्या यह सही नहीं है कि म्रिधिकांश जगहों मे इंदिरा बिगेड मौर युय काग्रेस में गृष्डे इनिफल्ट्रेट कर गए हैं मौर इन पर वे कब्जा किए हुए हैं?

यह प्रश्न बलसर के बारे में पूछा गया था। स्वयं दीक्षित जी ने इनको व्यापक बनाया, इसके स्कोप को वाइरन किया है। उन्होंने कहा है

"It has been brought to Government's notice that there had been other incidents invo ving commission of offences at a few other railway stations. Government intend to consult the concerned State Governments, whether they would agree to entrust the investigation of these criminal cases to a common agency which, in the circumstances of these cases, can only be the C.B.I."

इसके बारे में । पूछना चाहता हू। यह जो आंच होगी क्या इस जाच में सभी पहलधी पर विचार होगा जैसे श्राज ही सर्वेरे गझे जोधपर से सर्वेर टैलीफोन पर समावार मिला है कि राजस्थान से जो लोग भाए बे, मैं युथ कांग्रेस की बात नहीं कर रहा ह, जो 4 लाख ५१ हजार भुण्डे घम गर्थे उत की बात कर रहा ह, ये जो इन्फिल्ट्रेटस बैक्या उन्होंने कई वसी का इस्तेमाल कर के राजस्थान, पजाब, हरयाना, इत्तर प्रदेश से खजधानी में आरो का काम किया और जिन इस बालां ने इन को चढाने का और डोने का काम किया क्या यह बात यही है कि उन की स्पेश्रल परिंग्ट दे कर टायर ग्रादि दिए गए (व्यवधान) .. यह धाप ने नहीं किया, श्राप बडे शालीन श्रीर श्रच्छे लोग हैं। लेकिन कुछ जो गलती से गण्डे मुस गए ये मैं उन्हीं की चर्चा कर रहा है। मैं युथ काग्रेस की ल डर्राशप के बारे में, नेत्रव के बारे मे, एक भी बात नहीं कह रहा हूं, में इन्फिल्ट्रेटमं की बात कर रहा ह। ये जो इन्फिल्ट्रेटर्म इतनी वटी नादाद मे बसी में चढ़ कर ग्राए क्या इन को लाने वाले दांसपोर्ट भ्रापरेटर्स को गैर-कानुनी तरीके से टायर के लाइसेस दिए गए थे? साध-साब इस की भी जाच होनी चाहिए, ध्रगर बे सी बी माईक जाच करा रहे हैं, कि कितने ब्होगों ने टिकटलेस दैवेल किया?... (ड्यंबद्धान)... क्या टिकटलेस दैवेल बढ़े पैमाने पर हम्रा? क्या बसों का इस कार दुरुपयोग हुआ ? क्या सस्ते में 'सभी स्टेशनो पर स्टालो को लूटने का काम ह्या ? क्या साथ-साथ रेल कर्मवारियो को 'बिन्होंने हिमाकत की ग्ण्डों से टिकट मांगने की, उनको भी पीटा गया जसे रतनगढ़ में ? बैसे भी केसेज राजस्थान मे हुए हैं ? जहां ' सर्भकारियों की पीटा गया है ?

मी नी अपई की रपट आने के न्यूद

क्या सरकार इस पालियामेट की एक कमेटी के द्वारा इस मामले पर मन्तिम जाच कराने के लिए तैयार हो जायभी? क्यो कि सी बी प्राई के द्वारा केचन तथ्य श्राएंगे, उन का मूल्याकन करना, असेसमेंट करना, बैल्यूएशन करना सी बी घाई का काम नहीं, हैं। तो क्या वे सारी जानकारी जो भ्राएंगी वह श्राप उस पालियामेंट्री कमेटी को दे देंगे और क्या पालियामेंट्री कमेटी को निर्णय होगा, दीक्षित जो उम कमेटी के निर्णय के सामने सुकने के लिए तैयार होमे?

श्री उसा शंकर वीक्षित माननीय सदस्य श्री मध् लिमये ने कई व्यापक प्रश्न पूछे हैं। कुछ तो उन्होंने इस श्रवसर का उपयोग किया है, मैं तो कहूंगा कि दुरुपयोग किया है कूछ छं टेव सने के लिये यूथ काग्रेस पर श्रीर काग्रेस जनो पर। मैंने जब यह कहा कि कुछ श्रादमी इस मे सुस शाए थे तो श्राप कहते है कि पांच लाख मे—पहले तो मैंने ह नही कहा कि 5 लाख श्राए थे .. (व्यवधान)

श्री मधु लिमये इन्होंने कहा। मैं तो कम कह रहा था, इन लोगों ने कहा 5 लाखा। ..(व्यवधान)....

भी उमांशंकर बीसित : मैं यह पूछ रहा हूं, संसदीय प्रथा में कोई ऐसा भी नियम है कि कोई कहे कि थोड़े आदमी आए तो इस का मतलब 90 प्रतिशत हो मए वह योड़ ग?

Your question should have some relation to the facts.

श्री मधु सिमये : बड़े पैमाने पर भाए ्बह भापने कहा है ।

भी सहस्र विद्वारी कामनेती: आप बताइए कितने ये ? उन के शांकडे मसर हैं तो भाप सही भाकडे दे दीजिए कि कितने गुण्डे थे ?

श्री उमा शंकर दीक्षितः देखिने, ग्रगर धाप गुण्डे कहना शुरू कर देंगे तो गण्डे का जवाब तो गुण्डे ही होता है। यह तो बात माप को नहीं कहनी चाहिए। . . (ब्यवधन) भ्रगर भ्राप कहते हैं कि कांग्रेस मैन गुण्डं हैं तो मैं कहूंगा कि दूसरे भी गुण्डे हैं . . . (ब्यवब म) अपने मित्र वाजपेयी जी से मैं इस तरह की भाषा की स्नाशा नही रखता हुं। जो प्रतिभा है देश मे प्रतिमा को उन्हें बिगाडना नही चाहिए ।

श्री झटल बिहारी बाजपेकी. महोदय, बड़ा ताज्जुन है, मैने नही कहा कि कांग्रेस मैन गुण्डे हैं।

श्री उभा शंकर दीक्षितः भाप ने कहा गुण्डे हैं ।

भी घटल विहारी बाजपेयी : ग्राप उन का जबाब देते हुए कह रहे ये कि पांच लाख में से इतने नहीं थोड़े से बे, तो मैंने कहा कि म्राप बता दीजिए कि कितने थे।

भी उमाशंकर बीकित: हम ने तो गुण्डे की बात नहीं कही।

श्री घटल विहारी बाजपेबी: प्राप ने इन्फिल्ट्रेटर्स की बात कहा।

भी उमाशंकर दीक्षित: जी हां।

श्री भटल बिहारी वाजपेबी: तो क्या इन्फिन्ट्रेटसं भले बादमी थे ?

भी उमाशंकर बीकित: भले नहीं थे. . (अथवान).. ऐते लाग बेजा खाने पीने पर सगडा करते हैं।

ती माननीय सदस्य ने यह प्रश्न कोई बात जानने के लिए नहीं किया है। बाकी ती जब जांच होगी तो किस ने क्या खराबी की है उसे का पता संग कार्येगा । लेकिन जांच

में पहले आप हम में पुछिए कि किस में कितन ग्रादमी ग्रच्छे थे, कितनो ने ग्रच्छा किया. कितनों ने बरा किया तो यह बताना मेरे लिए सभव नहीं है भौर उचित भी नहीं है जान के धवसर पर ।

उन्होने इन्दिग ब्रिगेड सौर नेहरू ब्रिगेट की चर्चा की। मन बताइए कि इस का प्रश्न में क्या सम्बन्ध है ? (व्यवधान) वे बताए कि बलसार में रेलवे स्टेशन पर जो घटना हुई उस से नेहरू बिगेड भीर इन्दिंग बिगेड का सम्बन्ध कहा मे जोड़ते है ? ऐसी लम्बी कल्पना की दौड लगाई कि यहा म वहा तक दौड गए । श्रीमन, मै झाप से कहता ह, यह कहा गया कि प्रश्न सन्दर्भ मे है या नही है यह भ्राप निश्चय करे, ता मैं ग्राप से ही प्रार्थनाकरताह कि इस का प्रस्ताव में मम्बन्ध क्या है?

भी मध् लिमये: मैंने यह पूछा कि युष कांग्रेस में धीर इन्दिश त्रिगेड में इन की सद-इच्छा के बावजूद कितने इन्फिल्ट्रेटर्स षस गए। क्या दिल्ली रैली में ये नहीं भाये 9 2

भी उभा शंकर वीकित : इस ना इस विषय से कोई सम्बन्ध नहीं है। यह मैं भाप से मादरपर्वक निवेदन करूंगा ।

इन्होने यह भी कहा है कि बसो से राज-म्यान से कुछ लोग भाए। हमे उस घटना का पना नहीं है क्यों कि हम ने जी रेल दिल्ली से गई बलसार हो कर उस के सम्बन्ध मे पता किया है, जांच उसकी ध्रभी होगी । हम जांच से भागते नहीं हैं । जांच कराएंगे, भीर कोई तथ्य ऐसा नहीं है, जी हमें मालुम हुआ हो धीर हुमने सदम के सामने न रखा हो। लेकिन वसी के बारे में क्या हमा, भीर राजस्थान में क्या हुमा ? उस को तो हम बताने में धसमय है धीर में

[श्री उमाशकर दीक्षित] यह मानता हूं कि इस सन्दर्भ में यह माता भी नहीं है।

भन्त में उन्होंने यह कहा कि पाँल मंद की कमेटी बननी चाहिए। इस विषय में भगर दल के हिसाब से विचार होना है तो भाप कहते हैं कि कांग्रेस के लोग हैं, तो इतनी बड़ी चिन्ता भाप को क्यों हो रही है ? श्रीर भगर यह है कि हाकस भीर पुलिस की भोर से भाप ज्यादा चिन्तित हो रहे हैं तो उस की तो हम जाच करा ही रहे हैं। जगह जगह हम ने मुकदमे कायम किए हैं। उस सम्बन्ध में उन को ज्यादा चिन्ता करने की जकरत नहीं है। हम पूरी तरह से, मजबूती में जाच कराएगे।

श्री घटल बिहारी बाजपेयी: प्रध्यक्ष महोदय, भगर 9 ग्रगस्त को ग्राप यूथ रेली के सबंध में मेरे कामरोबो प्रस्ताव को पेश करने की डजाजत दे देते. चर्चाही जाती तो तथ्य सदन के सामने था जाते थीर णायद जो दर्घटना बलसार मे हुई है उस को टाला जा मकता था और जो जान गई है उस को बचाया जा सकता था। ८ तारीख को जो प्रदर्शनकारी रैली में भाग लेने के लिये ग्राए उन्होंने धनेक स्थानो पर रेलवे स्टेशनो पर लुट मार की। . (व्यवधान) मेरे पास तार मौजूद है। भोपाल, विदिशः, गजवास 🗯 बीना,शासी इन स्टेशनो पर खाना कम होने की वजह से या खाने का दाम देने से इंकार करने की ब अह अगडे हुए, स्टाल लुटे गये । उस की खबरे समा-चार पत्नों में छपी हैं, हम लोगों के पास तार आये हैं। राया की घटना भी 8 तारीख की है। गृह मंत्री महोदय ने भी स्वीकार किया है कि कुछ घटानाएं हुई। घगर 8 तारीख को जब प्रदर्शनकारी दिल्ली या रहे थे तब कुछ घटनाएँ हों चुकी थी तो क्या यह सब नही है कि सरकार को चेतावनी मिल चुकी बी कि लीटते समय कुछ घटनाये हो सकती हैं। फिर सराकार ने हर रेलव स्टेशन पर पूरा इंत गाम क्यों नहीं किया ?

बी रामसहाय पांडे (राज न्द गांव): प्रदर्शन तो यहां पर भी हुमा है. यहां पर भी खाना चाहिए था, पानो चाहिए था, क्या यहां पर कोई झगडा हुमा?

सम्यक्ष सहोदय: यह कैसी बात है, कभी कभी दिमाग बिलकुल भटक जाता है।

भी झटल बिहारी बाजपेयी: श्रध्यक्ष महो-दय, गृह मंत्री जी ने कहा है कि वे प्रख्ववारों में छपे समाचारों को न सह सहते हैं भौर न गलत कहते हैं। लेकिन क्या वे समाचारो मे इस बात का भेद नहीं कर सकते --एक ममाचार वे होते हैं जो संवाददाना भेजता है श्रीर दूसरे समाचार वे होते हैं जो राज्य के श्रधिकारी, पुलिस के श्रधिकारी, कलैक्टर, समाचार पत्नों के संवाददाताओं को देते हैं। बलसार की घटना के बारे में जो भी समाचार है, वे ग्रधिकृत रूप से िए गए हैं, जिन में कर्न-क्टर शामिल हैं, गुजरात राज्य के डी० प्राई जी पुलिस शामिल हैं। क्या गृह मंत्री महो य उनके बयानों पर विश्वास १ रने को तैयार नहीं हैं या उन अफसरों को अपने बयान बदलने के लिए मजबर किया जाएगा। उन श्रफसरों के नाम से जो कुछ शखबारों में छता है, उन श्रफमरो ने उस का खण्डा नहीं किया है। मुझे झफ होन है--- भै यह नहीं कहंगा कि गृह मंत्री झुट बोलते हैं। मैं जानता हूं कि झूट एक झसंमदीय शब्द है। लेकिन मुझे खेद है कि तथ्यों को छिपाया गया है।

भेरे पास एक तार आया है—यह तार जिन सज्जन ने भेजा है वे पहले भारत सरकार की ओर से मोरिशास में हाई कमिश्नर थे। वे स्ती वाडी से सम्बद्ध था रहे थे और बम्बई पहुंचने के शास उन्होंने यह तार दिया है, कई भन्य

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सदस्यों के पास भी यह तार माया है। मैं इसकी 🕊 कर सूतान्स चाहता हं :----

"Small example fallout youth Congress rally. Yesterday Saturday over two hundred ticketless hoodlums slogan shouting waving party flags believed Youth Congress members invaded Bombay bound Frontier Mail New Delhi Station..." (Interruptions).

भी ग्रदल बिहारी बाजपेयी : ग्रध्यक्ष महो-दय, यह क्या हो रहा है ?

की कुक्य चना पांडे: यह गलत तार है।

श्राध्यक्ष महोदय : ग्राप जरा हर बात को सीच कर कहा करें, क्या यहां इस बात को कहने का कोई मौका है ? इन्होंने दो प्रश्न किए हैं--एक तो यह कि जो पत्नकार थे उन को क्रीफ करने वाले वहां के भ्राफिसर्ज थे। दूसरे-यह जो तार है, वह एक एक्स हाई-कमिश्नर का तार है जो उसी गाडी मे टेविल कर रहे थे। ये उस के तार को पढ रहे है, इस मे क्या इर्ज है ग्राप उन को पढने दीजिए।

SHRI VAYALAR RAVI: already been contradicted by the President of the NSUI. It has come in the papers.

भी भटल बिहारी बाजपेयी : ग्रध्यक महोदय, इसमें भागे कहा गया है---

"Forcibly occupied all First Class Compartments. Train delayed over one hour. Conductor Guard threatend intimidated. But Police and station staff refused any assistance

"At Mathura Conductor Guard's telegram to railway authorities refused by station telegraph office.

"At various wayside stations police force present but had instructions not repeat not to fouch members of the students party all without tickets.

"At Batiam the whole party detrained defiantly walked out waving 1620 L.S.—7.

flags shouting slogans and entrained for inflere. Ne ticket checker dared ask any questions.

"Sending copies to other mem-

मध्यक्ष महोदय, मंत्री महोदय ने उन गाड़ियों के बारे में बतलाया जो गाडियां विशेष थी। लेकिन ग्राप सब जानते हैं कि ग्रन्य दलों को ऐसे प्रदर्शन भायीजित करने के लिए विशेष गाडिया नहीं दी जाती, यह मुविधा केवल यथ-काग्रेस की रैली को दी गई। बंगला देश के ग्रवसर पर हम ने भी दिल्ली में एक बडी भारी रैली की थी, लाखों लीग उममें इकट्टे हए थे. लेकिन हमें विशेष नाडियां नही दी गई। मैं जानना चाहता हं कि इन के म्रतिरिक्त मन्य गाडियों में जो विशेष गाडिया नही थी. लाखो लोग बिना टिकट चले हैं क्या इनके बारे मे भी कोई जानकारी गृह मन्नी जी के पास है?

तीसरा सवाल--इम गोली कांड के बारे में यथ कांग्रेस की बम्बई शाखा ने यह ब्रारोप लगाया है कि पूलिस ने रेल के डिब्बो में वस कर गोली चलाई भौर जो व्यक्ति मारे गये वे डिब्बे के भीतर मारे गये। क्या मती महोदय ने इस के बारे मे तथ्य एकत किए हैं ? पुलिस की गोली से जब कोई मारा जाय--यह तो सब के लिए दुख की बात है, लेकिन जिन्होने गुजरात की पुलिस के ग्रन्दर चलाने का शोक पैदा कर दिया है माज वे स्वय गोली चलाने की निन्दा कर रहे हैं--इस सदन मे खडे होकर । मैं जानना चाहता ह---एक प्रदर्शनकारी की मौत हो गई और दूसरा गोली से बायल हो गया-स्या इसका अर्थ यह नही है कि प्रदर्शनकारी झाक्रमण कर रहे थे? झगर हौकर्स लडाई में शामिल ये भौर हौकरो की मदद के लिए जनता आरंगई तो भी गोली चली प्रदर्शनकारियों पर। कही ऐसा तो नही है कि गुजरात की पुलिस में भी कोई इन्फिल-देशन हो गया है, गुजरात के पुलिस वाले भी कांग्रेस वालो को निशाना बना बना कर मारने लगे।

[की प्रक्ष विद्वारी वाजवेशी]

Bulsar (C. A.)

बध्यक महोदय, मैं जानना बाहता हूं कि मामले की मैजिस्ट्रियल एनकायरी क्यो की गई जुडीशियल एन्स्वारी क्यों नहीं की गई 🕍? डिस्ट्रिक्ट मजिस्ट्रेट बहा स्टेशन पर मौजूद ये, गोली चली तो उन के बादेश से चली तो उन के नीचे काम करने बाला मजिस्टेट कैसे जाच कर सकता है ? जो मजिस्टेट गोली चलाने के लिए जिम्मेवार है उस के साबी को जाच का काम सोपने से तथ्य कैसे सामने था सकेंगे ?

ध्रध्यक्ष महोदय, एक बात सून कर आप को दु:ख होगां--इस वोली काण्ड मे जिसकी मृत्यु हुई है, उस के परिवार को गुजरात के गवर्नर ने 5 हजार रूपये दिए हैं। मुझे रुपये देने के बारे मे कोई शिकायत नहीं है---लेकिन मैं जानना चाहता ह कि गुजरात मे रनमलपुर मे दो हरिजन मारे गये, उन की हत्या कर दी गई, उन्हें देने के लिए राज्यपाल के पास केवल एक हजार रुपया था। क्या इसमे भी काग्रेसी भीर गैर-काग्रेसी का भेद किया जायेगा। जो उपद्रव करते हुए पुलिस गोली से मारे गये उन के परिवार को 5 हजार रुपया दिया गया लेकिन जो ग्रत्याचारों से पीडित हरिजन थे उन के परिवार के लिए वे केवल एक हजार रुपया देसके.

SHRI VAYALAR RAVI: The same Governor Imposed punitive punishment on the whole village,

श्री सहस विहारी बाजवेबी : शब्मक जी, हरिजनो के लिए इनके पास 5 हजार रुपया नहीं है। क्या इस सरकार में जान की कीमत भी प्रलग-प्रलग है [?]

युह मली जी नें ठीक कहा है--- कि इन में सब कांग्रेस वाले नहीं थे, मेरी भी यही जान-कारी है। जब दो दिन वहा रेली हो रही थी और लोग यहाँ चले आये ये तो कानपुर में अपराध विलंकुलं बन्द हो गए थे - यह कानेपुर के जिला अफसरों ने पत्रकारों को बतलाया है

कि वो दिन से अपराध विलक्षल कम हो नए हैं। जिला अफसरो ने यह नहीं कहा कि अपराध करने शासे दिल्ली अले गए हैं, सेनिन दिल्ली मे रेली का हीना-धीर कानपुर में अपराक्षी का न होना अवर इन दोनो की ओड़ दिया जाब तो यह कौन सा नक्ता वेश करता

घध्यक महोदम, श्री दीक्षित जी सिर्फ गृह मली ही नही हैं, बल्कि सत्तारूढ़ दल के वरिष्ट नेता भी हैं---मैं उन से पूछना चाहता ह --- झाज जब देश सकट मे है, हर तरफ खर्चा कम करने की बात हो रही है तो इस रैली का उपयोग क्या था, यह रैली किन उद्देश्यो को पुराकरने के लिए की गयी थी। प्रधान मन्नी जी इस समय यहां होती, तो उन को पता चलता कि चोर वाजारी धीर मुनाफाखोरी को रोकने के लिए दिल्ली मे जो भीड इकटठी की गई थी उसमे कैसे-कैसे हीरे, मोती और जवाहर बाये थे।

श्री उना शंकर बीकित सबसे पहला सवाल माननीय सदस्य ने यह किया है कि 8 घगस्त को कुछ घटनाए हुई बताई जाती जब भापके पास उनकी सुचना थी तो धापने उस पर ध्याम देकर तैयारी क्यो नहीं की। जहां तक हमारा सवाल है, हमारे गृह मन्नालय का सवाल है, हमारे पास पहले दिम जब वहा से ट्रेन बाई तो रास्ते मे कोई घटना हुई इस तरह की कोई सुचना नही बाई। हमको कस सबसे पहले राज्य सभा की सदस्या श्रीमती सुनीला ब्रादिवरेकर ने बताया कि उनको वो महिलाओं ने बम्बई से टेली-फोन करके बताया है कि इस तरह से हमा था। लेकिन हमारे पास उसकी कोई सुबना मही भी वरना वास्तव मे केवल यही मही कि हम उस पर ध्यान देते, बस्कि उसका प्रवन्ध की हो सकता का भीर यह बटना ही मही होती । सेकिन जिसकी हमारे पास कीई मूचना वहीं है उसके करे मे यहने से तैयारी की बात नहीं कर सकते हैं।

श्री श्रवस विहारी वास्त्रेवी ः रेल मंत्रा-तथ के पांच सूचना होनी ।

भी उसा संकर बीकित : उसका मुझे वता नहीं है। हमारे पास तो रात को खबर बाई बौर उसके बाद बराबर चीफ सेकेटरी से, पुलिस से सम्पर्क स्थापित किया, टेलीफोन किए और पाज सुबह यहा पाने के 1 घंटा पहले तक टेलीफोन किया। स्राप ऐसा समझते हैं जैसे कोई बहुत समय बीत गया हो, धीर हम समाचार इकट्ठा नही कर पाये, यह हमारे साथ मन्याय है। भ्रापने श्रीमन्, कल कालिंग घटेन्शन स्वीकार किया, परसों रात को घटना हुई। जब ग्राप ने भाका दी तो जितने भी समाचार भीर सूचनाये हमला सके वह लाकर पेश कर दी। इतने समय मे भीर प्रधिक मुख्य समाचार तथ्य के रूप में रख सकते यह सम्भव मही था, लेकिन धाप हमे बतायें जो कमी हो वह मागे रख सकेंगे।

जहा तक प्रेस का सम्बन्ध है, मैने कहा है, उनको भापति हो तो मैं नही जानता लेकिन कोई भी सज्जनपुरुष, कोई भी प्रनुभवी व्यक्ति यह मानकर नही चलेगा कि जो भी मखबार में निकलता है सब ठीक होता है। कम से कम मुझे अपने बारे में बहुत सी बातों का पता है भीर वाजपेयी जी को भी पता होता। यदि अफसर अपना वयान निकास दे तो हम उसको मान खेंगे चाहे जिस मबबार में भी बह निकले लेकिन प्रश्वबार वाले जो लिखते है भफसरों से मिलकर, कही न कही से पूछ कर लिखते है, परन्तु उसकी किस तरह से लिखते हैं, कीन बीज शागे कीम चीब पीछे, किसको हाईबाइट करना हैं, किसको ववाना है--वह क्यो की अपनी कता है जिसमें राजनीति भी होती है कीर पन्नमरिता भी होती है। चूंकि वजों में कुछ प्रमोशित हुमा है इसमिए उसको हम मान लें, मी मैं भाषने के सिए तैयार बही हूं। कोई समाचार ऐसा प्रकाशित हो जिसमें गम्भीर मालोचना या घारोप समाये गए हो तो उसके बारे में जो हमारे साधन हैं उनके जरिये से, हम सत्य का पता लगायेंगे धौर सत्य होगा तो स्वीकार करेंगे। मभी जांच नहीं हुई हैं। रात तक लोगों को दौड़ाया गया, जो घरपताल में कुछ लोग मे उनके पास जाकर पूछा गया। मेरा निवेदन है कि चूंकि घरसर के नाम से समाचार दिया है इस लिए हम उसका जवाब दें—यह उचित नहीं है।

दूसरी बात उन्होंने कही कि तथ्यों को छिपाया गया श्रीर उसके समर्थन में एक तार पढ कर सुनाया। जिन्होंने तार मेजा है उनको जरूरी कुछ जानकारी होगी।

भी घटल विहारी वाजपेयी: वे खुद मौजूद थे गाड़ी में,।

भी उमा शंकर विकितः किसी भी मामले मे केवल एक ही वर्सन नही होता है। कुछ प्रकृति का ऐसा नियम है, धाप कहे तो कह दुकि भगवान का नियम है कि भगर पाच भादमी किसी एक घटना की देखेगेतो उसको एक तरह से ही नहीं कहेगे। (व्यवचान) मेरातो यही अनुभव है। माप तो नेता है, भाप घटना के बारे मे बयान दें तो उसमे मैं मन्तर दिखा दूंगा। (व्यवचान) इसलिए मेरा मत है कि जबतक हम अपने साधनो से, जिनके ऊपर हम निर्भर करते हैं, उसकी पुष्टि न करा लें [हमनिश्वर• पूर्वक कुछ नहीं कह सकेंगे। और न हमारे लिए कहना सम्भव ही होगा कि सच कहा याझूठ कहा है। यह बात आकर है कि कोई जिम्मेदार भावमी कुछ कहेगा तो उसमें कुछ न कुछ तथ्य होगा लेकिन हम जाच करने के बाद ही कह सकते हैं कितना तथ्य है।

ग्राप ने कहा कि डिक्ने में मुसकर कीसी कताई गई लेकिन हवारे पास औ संवाद

Buler (C. A.)

े स्वी उसर शंकर विकास

प्रक्रम हैं उसके कही यह मिल्क नहीं है कि कि हम ने कहा भी कि अजबारों में को कुछ जिनला हो। उसको पढ़ लो। इस नहीं कहा सकते लेकिन प्रवर्शक हो हो हो कह प्रवन्त बिन्दनीय कार्य है। किसी पुलिस वासे के किया होना तो वह बच कर नहीं जा पानेगा—वह चाहें काग्रेस वालो पर करें मा इसने पर करें। हमने कभी भी पुलिस की ज्यावती को नहीं छिपाया है और कभी ऐसा करेंगे भी नहीं कि वह कोई ऐसी गलती करें ग्रीर हम उसको छोड हैं।

,, स्थी घटल बिहारी वाजपेयी: गया में छिपाया।

क्सी उमा झंकर दीक्षित . गया मे--पृष्ठों उत्तर नहीं वेना चाहिए---लेकिन मैंने कहा वा कि 8 मृत्यु हुई है लेकिन किसी ने कहा 17 किसी ने 100 और किसी ने 200। मैंने वार-बार कहा कि माननीय सदस्य पुत्रे लिख-कर बताये। एक माननीय सदस्य जिनका नाम मैं मही लूथा, एक युवक नेता ने मुझ से कहा पटना में, उस युवक नेता ने मुझ से कहा पटना में, उस युवक से गोपनीय रीति से जानना चाहते थे और आग्रह किया कि एक मत्यु भी प्रधिक हुई हो, 8 के बजाय 9 हुई हो, तो बता दे उस युवक ने कहा, मैं कैसे बता दू, मेरी जानकारी 8 की ही है। इस प्रकार, मैंने जो मुख्य घटनाए कही वी उनको ग्रमी तक किसी से काटा मही है।

भी **झःल विहारी वाजनेयी** : 8 की ताबाद दकम है ?

भी क्या संयर दीकित: 100 भीर 17 से तो कम है। (व्यवस्त)

दूसरे इन्होंने कहा कि डी॰ एम॰ वहां मौजूद था जब यह फायरिंग हुई। बास्तव मैं वहां डीं॰ एम॰ वहुंब है 11.50 मिनट पर और रेसे पहुंबी थी 12.20 मिनट

15-20 विस्ताद में सब बटका हुई। उनके सामने यह बटना नहीं हुई। उंन्होंने एस० डी० एम० की फायरिंगे की जांच के लिये नियुक्त किया कि उसमें कोई र्भनीचित्य हुमा या नहीं । हमने सिर्फ यह कहा है कि दूसरी घटनायें एक जगह पर नहीं हुई हैं। वेस्टनें रेलवें जिन जगहों से गई है वहां घटनायें ही सकतीं है। वहां पर जहां कही घंटनायें हुई होंगी वहां के तथ्य जानने के लिये हम वहां के मुख्य मित्रयों की धनुमति ते वहां के शासन से या जो सम्बन्धित ग्रीधकारी होगे उनसे पता लगाकर यह करना चाहते है कि सी०बी० माई० देख लेतो तथ्य निकल ग्रायेगा[?] वरना एक राज्य वाले दूसरे राज्य का पता नही लगा सकते हैं । इसीलिए हमने सी०बी० ग्राई० की बात कहा है। ग्राप कहते है कि जुडिशियल इंक्वारी करेलेक्नि में इस सदन मे दो दफा अपना मत दे खुका ह भौर निवेदन कर चुका हू कि उस मे लम्बा टाइम लगता है, साल दो साल भी लग जाते है तब तक परिस्थितिया बदल जाती है याद भी नही रहता धौर मुकदमें भी नही चल सकते हैं। हमारी दिलचस्पी इस बान मे है कि जिन्होंने गलती की है उनका पना लगाकर उन पर मुकदमा चलाया जाये भगर दोषी हो तो सजा दी जाये।

श्री घटल बिहारी वाजयेथी: मैंने कहा वा कि जिनकी मत्यु हो गई उन्हें 5 हजार रुपये दिये गए हैं लेकिन जो हरिजन मर गए उन्हें एक-एक हजार दिया गया--- यह स्रोपकी नीति है।

वीर उचा संसार वीविता: वें इसका पता क्याकंता अहमको इसमें प्रतार नहीं करना चारिष्य ! राज्य सकत-अलग प्राप्ते नियम रवाते हैं सेकिनन्यक शालब से वो प्रकार के निवस नहीं होने चारिएं-इसको में श्रमीकार करता हूं हो प्राप्तेन महा है उनकी में बाव

continental Shelf Boundary between India & Indonesia (St.)

क्टंगा और गर्भर महोदम से खुद सात कलंगा । गवर्गर महोक्य ने मुझ से रात कहा भी कि उनको हो मत्युकों की सुचना मिली है इसलिये उन्होंने कहा कि मैं इसको एना-उस करना बाहता हं तो मैंने कहा घापको निवयम् हो तो सवश्य करिये। मुझे परम्परा का स्मरण नहीं था। इसके लिये मैं प्रवश्य बात करूंबा धीर मैं बाहता हुं इस विषय में दो प्रकार के नियम न हों।

SHRI VAYALAR RAVI: Sir, there were reports that tea was sold at Re. 1.

This has taken MR SPEAKER: tolerate it. Please sit down.

13.35 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS.

FORTY-FOURTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Forty-Fourth Report of the Committee on Private Members' Bills and Resolutions.

13.36 hrs.

STATEMENT RE: AGREEMENT ON CONTI-THE DELIMITATION OF NENTAL SHELF BOUNDARY BET-WEEN INDIA AND INDONESIA.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): An Agreement on the delimitation of the continental shelf boundary between India and Indonesia was signed at Jakarta on the 8th August, 1974, in course of my visit there in connection with the fifth annual meeting of the Foreign Ministers of the two countries.

A draft of the Agreement had been initialled in Delhi on the 7th February. 1974, at the end of the talks between the Delegations of experts and officials of the two countries

The Agreement will come into force upon the exchange of instruments of Ratification which will take place in Delhi shortly.

The Agreement constitutes an important landmark in relations between India and Indonesia who have an unbroken history of peace and friend-ship from time immemorial. It characterises furthermore the earnest desire and resolve of the two countries not merely to avoid any possible disputes in the future at sea but to extend the area of cooperation between them.

The boundary so far delineated extends for 48 nautical miles, joining four points which are equidistant from the outermost island belonging to either country, and constitutes the true median line. The distance between Great Nicobar (India) Sumatra (Indonesia) is approximately 90 nautical miles.

With the signing of the Agreement with Indonesia each side can now proceed with its plans for developing the seabed resources on its side of the boundary line. It has also been agreed that where any geological structure or field of natural gas, petroleum or other mineral stretches across the boundary line, the two sides shall exchange information and reach agreement on exploitation and equitable sharing of benefits accruing from

This Agreement will contribute towards bringing India and Indonesia still closer together and towards the maintenance and promotion of the traditional ties of amity, friendship and cooperation between the two countries.

With your permission, Sir, I lay a copy of the Agreement on the Table of the House. A copy of the map which forms an annexure to the Agreement has also been placed in the Library. [Placed in Library. See No. LT-8188/74].